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(d) whether although a 100 per cent FDI is allowed in the education services through the automatic route, the Department of Elementary Education and Literacy have raised objections on this issue; and

(e) if so, what are the concrete steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SANJAY PASWAN): (a) to (e) In matters relating to Foreign Direct Investment (FDI) in the areas of pre-primary and elementary education, proposals are examined on case by case basis.

Misuse of Dowry Prohibition Act

†1409. SHRI MOTILAL VORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware that the provisions of the Dowry Prohibition Act are being misused;

(b) if so, the steps taken/proposed to be taken by Government to stop it; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JAS KAUR MEENA): (a) There is no information about misuse of the Dowry Prohibition Act in the country with the Government of India.

(b) and (c) Do not arise.

Rehabilitation of children

1410. SHRI K. RAMA MOHANA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that children account for about 38 per cent of the total population;

(b) whether 53 per cent of children suffer from malnutrition and 3 per cent children work for wages; and

[†]Original notice of the question was received in Hindi.

(c) the measures taken to protect and rehabilitate such 11.3 million children?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JAS KAUR MEENA): (a) As per Census 1991 the population in the country between 0-14 years was 37.3%. Presently under Census 2001, only statistics regarding children from 0-6 years are available, *i.e.* 15.42%.

(b) As per NFHS II (1998-99), 47%, 45.5% and 15.5% of children under 3 years are underweight, stunted and wasted children, respectively.

As per NSSO (1999-2000) the estimated figure of working children is 10.4 million.

(c) The Ministry of Labour, Government of India has been implementing two Schemes for the benefit of child labour withdrawn from work, namely, the scheme of National Child Labour Projects (NCLPs) and the scheme of Grant-in-aid to Voluntary Organisations. Under these schemes, special schools/centres have been set up with provision for non-formal/formal education, vocational training, nutrition, stipend and health care etc. So far, NCLPs have been sanctioned in 100 districts in 13 child labour endemic states for coverage of 2.11 lakh children.

Shortage of Kendriya Vidyalayas and teachers in Jharkhand

†1411. SHRI ABHAY KANT PRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is severe shortage of Kendriya Vidyalayas and their teachers in the country especially in the State of Jharkhand.

(b) if so, whether Government contemplate to establish Kendriya Vidyalayas in Jharkhand and also fill up the vacant posts of teachers in the Kendriya Vidyalayas; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. VALLABHBHAI RAMJIBHAI KATHIRIA): (a) There are 897 Kendriya Vidyalayas in the country out

[†]Original notice of the question was received in Hindi.